

(c) whether there has been continuous decline in the supply of power by D.V.C. to Calcutta after assumption of office by the present Chairman;

(d) if so, the facts thereof and reasons for supply of less power to Calcutta;

(e) the percentage of total power generated by D.V.C. supplied to Calcutta during 1979-80 and the percentage of total power generated by D.V.C. since April, 1980 supplied to Calcutta; and

(f) if there has been any fall in the supply, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) Yes, Sir.

(b) The following are power generation figures in the DVC from August 1980 onwards:

Month	Generation in mskwh
August 1980	362
September 1980	341
October 1980	356
November 1980	359
December 1980	407
January 1981	358
February 1981	402
March 1981	535
April 1981 (1-22)	378

(c) No, Sir.

(d) The question does not arise.

(e) The CESC got on average 8.23 per cent of the total generation of DVC from April, 1979 to March 1980. Between April 1980 and March 1981 CESC got on an average 7.9 per cent of DVC power.

(f) The actual supply of power from DVC to CESC depends on the level of generation.

Enquiry against an advertising Agency

9721. SHRI RASHEED MASOOD: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that an enquiry was conducted thrice against a particular advertising agency;

(b) if so, the reasons for thrice conducting the enquiry; and

(c) the result of the enquiries?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): (a) to (c). An Enquiry Officer has been appointed to look into afresh into complaints about certain Advertising Agencies about whom complaints have been received.

Method of Appointment in Rajmahal Lalmatiya Project, Santhal Pargana

9722. SHRI SAMINUDDIN: Will the Minister of ENERGY be pleased to state:

(a) whether services of labourers, drivers, overseers, typists and other employees are required in the Rajmahal Lalmatiya Project, Santhal Pargana;

(b) whether appointments made there so far were made on the discretion of the officers and no appointment committee has been constituted;

(c) whether it is a fact that no advertisement for recruitment to the above posts has been published in local newspapers; and

(d) in case the answers to the above parts be in the affirmative, whether Government propose constituting an advisory committee and revoke the discretionary appointments made by the officers?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) to (d). Information is being collected and will be laid on the Table of the House.

Foreign Equity Dilution

9724. SHRI K. P. SINGH DEO: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

Posts lying vacant in DGS&D

9723. SHRI HIRALAL R. PARMAR: Will the Minister of SUPPLY AND REHABILITATION be pleased to state:

(a) whether it is a fact that several posts of Officers have been lying vacant in DGS&D's Purchase and Inspection Directorates for long periods in spite of acute stagnation in promotions at all levels;

(b) if so, the details of such posts during last five years with reasons therefor; and

(c) how many posts belonging to Central Secretariat Service were lying vacant during the corresponding period, including those in Department of Supply?

THE MINISTER OF STATE IN THE MINISTRY OF SUPPLY AND REHABILITATION (SHRI BHAGWAT JHA AZAD): (a) No Sir. Only one post belonging to Indian Supply Service and one post of Indian Inspection Service have been vacant for some time.

(b) One post of Deputy Director in Kanpur Office of DGS&D remained vacant from 9-7-79 to 24-2-80 and from 21-5-80 to 1-4-81 because of administrative difficulties. This post has since been filled w.e.f. 2-4-81. One post of Assistant Director of Inspection of the Indian Inspection Service has been lying vacant since 24-6-79. This post is reserved for Scheduled Caste and UPSC has since nominated a candidate.

(c) No post to which Central Secretariat Service Officers could be posted was lying vacant for long periods during the last 5 years.

(a) how many cases of foreign equity dilution, approved by FIB/Licensing Committee or about which different assurances were given to administrative Ministry by the firms like May and Baker, Glaxo, Pfizer remain unimplemented; and

(b) who is responsible for non-implementation of these obligations, details of the conditions non-implemented and what action is proposed to be taken against the companies/officers responsible under Industries (D & R) Act for this non-implementation?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH) (a) and (b). The proposal of M/s. May and Baker Limited, Bombay for conversion of the company into an Indian company, associating Indian Capital to the extent of 10 per cent and payment of royalty was considered by the Foreign Agreements Committee in its meeting held on the 23rd February, 1965 and it, *inter-alia* recommended that foreign equity in the proposed company be brought down to 60 per cent in two stages. The company has taken steps for merger with May and Baker (I) Pvt. Ltd. and have since raised additional Indian capital to bring down foreign equity in the new company to 60 per cent.

M/s. Pfizer were also required to dilute their foreign equity to 60 per cent in pursuance of the conditions imposed by the Controller of Capital Issues while granting a consent to the company on 26-10-1965 to the Issue of capital. Detailed position in this regard has been given in reply